

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**COCP No.02/chd/Pb/2017**

**With**

**CP No.40(ND)/2015**

**RT CP No.38/2016**

**(Decided matter)**

**In the matter of:**

Sh. Sunil Maheshwari & Ors.

...Petitioners

Vs.

M/s Rai Bahadur Kishore Chand & Sons & Ors.

...Respondents

Present: Mr. Anand Chibber, Senior Advocate with Mr. Vaibhav Sahnii  
Advocate for the petitioners  
Ms. Aastha Ray, Advocate for the respondents

**COCP No.02/chd/Pb/2017**

The learned counsel for the respondent submits that the compliance of the orders passed by the Tribunal directing the respondent to furnish the documents was complied with and valuation report has already been furnished by the valuer.

In view of above, COCP No.02/Chd/Pb/2017 stand disposed of.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

Sept., 07, 2018  
Anchal